



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ११, अंक २९(२)]

मंगळवार, जुलै १५, २०२५/आषाढ २४, शके १९४७

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असाधारण क्रमांक ६८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Private Universities (Establishment and Regulation) (Amendment) Bill, 2025 (L. A. Bill No. LXXXI of 2025), introduced in the Maharashtra Legislative Assembly on the 15th July 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

**L. A. BILL No. LXXXI OF 2025.**

*A BILL*

*further to amend the Maharashtra Private Universities  
(Establishment and Regulation) Act, 2023.*

Mah. VIII  
of 2024.

**WHEREAS** it is expedient to amend the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

**1.** This Act may be called the Maharashtra Private Universities Short title.  
(Establishment and Regulation) (Amendment) Act, 2025.

Mah. VIII  
of 2024.

**2.** In the SCHEDULE appended to the Maharashtra Private Universities  
(Establishment and Regulation) Act, 2023, in Part II,—

Amendment  
of Schedule  
of Mah.  
VIII of  
2024.

(i) in entry at serial number 4 relating to Dr. D.Y. Patil Dnyaan Prasad University, Pune, in column (2), for the name, location and headquarters of the said university, the following shall be substituted, namely :—

“ Dnyaan Prasad Global University, headquarters at Dnyaan Prasad Global University, Pimpri Campus, Survey Nos. 180/2/1 and 180/2/2, Sant Tukaram Nagar, Pimpri- 411 018 and also locations at Dnyaan Prasad Global University, Tathawade Campus, Survey Nos. 87/1, 88, 138/1A, 138/1B, 138/2B and 62/4/3, Tathawade 411 033 Pimpri-Chinchwad, Taluka Haveli, Pune, Maharashtra.” ;

(ii) after entry 7 the following entry shall be added, namely :—

- “ 8. The Pillai University, Navi Mumbai headquarters at Dr. K. M. Vasudevan Pillai Campus, Sector 16, Plot Nos. 10, 10A and 21, New Panvel, Navi Mumbai, Taluka Panvel, District Raigad 410 206 and also location at Survey No. 78/32, Chowk Phata, Hatnoli and Jambhivali via Vankal, Taluka Khalapur, District Raigad, 410 206, Maharashtra. Mahatma Education Society, Chembur Naka, Mumbai 400 071.”.

## STATEMENT OF OBJECTS AND REASONS

The Maharashtra Private Universities (Establishment and Regulation) Act, 2023 (Mah. VIII of 2024), is enacted for establishment, incorporation and regulation of self-financed private universities in the State of Maharashtra, for development and advancement of higher education in the State and for matters connected therewith or incidental thereto.

2. Section 6 of the said Act provides that the Government, after considering the report submitted by the Verification Committee under sub-section (4) of section 5 of the said Act, if satisfied that the sponsoring body has complied with the provisions of section 5 of the said Act, may permit the establishment of a private university, by inclusion of the name, location and headquarters of the private university and their sponsoring bodies in Part II of the Schedule, by amending the Schedule by enacting a law by the State Legislature.

3. Dr. D.Y. Patil Dnyaan Prasad University, Pune, is established as per said section 6. Now, the sponsoring body of the Dr. D. Y. Patil Dnyaan Prasad University, Pune, has passed a resolution to change the name, location and headquarters of the said university, mentioned in the said Part II of the Schedule and requested the Government to amend the said Act, suitably.

4. As provided in said section 6 of the said Act, the Government after considering the report submitted by the Verification Committee under sub-section (4) of section 5 of the said Act, is satisfied that the sponsoring body, Mahatma Education Society, Chembur Naka, Mumbai 400 071, has complied with the provisions of section 5 of the said Act, for establishment of private university by the name of “ Pillai University, Navi Mumbai ”.

5. Therefore, with a view to change the name, location and headquarters of Dr. D. Y. Patil Dnyaan Prasad University, Pune and to establish the Pillai University, Navi Mumbai, a self-financed private university, the Government considers it expedient to amend Part II of the Schedule appended to the Maharashtra Private Universities (Establishment and Regulations) Act, 2023, suitably.

6. The Bill seeks to achieve the above objectives.

Mumbai,  
Dated the 14th July 2025.

CHANDRAKANT (DADA) PATIL,  
Minister for Higher and  
Technical Education.